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shall be furnished by the Applicant to the Respondents within three days.

Hand over copies of this order to the learned counsels for the parties, forthwith.

*J. J. J.*  
10/04/2002  
MEMBER (JUDICIAL)

Copy of order dt. 10.4.02 issued to the Counsel for both side.

*Pris*  
10/4/02  
S.O.

*My*  
10/4/02

Counter not filed.

Registrar

*My*  
14/5/02

Dt. 15.5.2002

**Ld. Counsel for the applicant is present. Sri A.K. Bose, Ld. Sr. C.G.S.C. has already filed Memo of Appearance for all the Respondents on 4.4.2002, but to-day neither he represents on behalf of the Respondents nor takes any steps to file counter. Put up before the Bench for further orders.**

*My*  
15/5/2002  
**REGISTRAR**

Counter not filed.

Bench

*My*  
28/6/02

04. Order Dated 01.07.02.

At the instance of learned Counsel for the petitioner Call this matter on 02.07.02.

*J. J. J.*  
02/07/2002  
Member (J).

05. 02.07.02.

At request four weeks further time is allowed to file counter. Matter is adjourned to 08.08.02.

*J. J. J.*  
Member (J).

06. Dt. 08.08.2002

Mr.S.K.Sahoo, Ld. Counsel for the Applicant states, in presence of Shri A.K. Bose, Ld. Sr. Standing Counsel for the Union of India, that the reliefs sought in this Original Application have already been granted to the Applicant during the pendency of this Original Application. Stating so, the Advocate for the Applicant prays to withdraw this Original Application

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on consideration of which, this Original Application is allowed to be withdrawn.

This Original Application thus stands disposed of.

*[Signature]*  
08/08/2002

( M. R. MOHANTY )  
MEMBER (JUDICIAL)

Computer not filed.

Bench

By  
2/8/02

Copy of order  
dt. 8-8-02 issued  
to the Counsel  
for both side.

*[Signature]*  
S.O.

By  
12/8/02

Pt. 12.5.2002

The application  
presented to the  
Court by the  
respondent has  
already been  
disposed of by  
the Court on  
12.5.2002.  
The respondent  
has not taken  
any steps to  
file counter  
petition. The  
Court has  
therefore  
disposed of  
the application  
for further  
orders.

REGISTRAR